

Punjab Cotton Control (Validation Of Transportation Fee) Act, 1974

11 of 1974

[25 October 1974]

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An Act to validate the levy, charging, collection and realisation of transportation fee under the West Punjab Cotton (Control) Act, 1949, and theBahawalpur Cotton (Control) Act, 1949 Preamble.-WHEREAS it is expedient to validate levy, charging, collection and realisation of transportation fee under the West Punjab Cotton (Control) Act, 1949 and the Bahawalpur Cotton (Control) Act, 1949; It is hereby enacted as follows:-

1. Short Title And Extent :-

(1) This Act may be called the Punjab Cotton Control (Validation of Transportation Fee) Act, 1974.

(2) It extends to the whole of the Punjab.

2. Validation Of Transportation Fee Under West Punjab Act Iv Of 1949 And Bahawalpur Cotton Control Act, 1949 :-

(1) Notwithstanding any omission or anything to the contrary contained in the West Punjab Cotton (Control) Act, 1949, or the Bahawalpur Cotton (Control) Act, 1949 (both since repealed) or the rules made thereunder, or anything to the contrary contained in any decree, judgement or order of any court or other authority, the

transportation fee levied, charged, collected or realised under the provisions of the above said Acts shall be deemed to have been validly levied, or as the case may be, charged, collected or realised. [2][(2) Where any fee referred to in sub-section (1) has not been paid or realised before the coming into force of this Act, or if so paid or realised, has been refunded or adjusted against other fees payable under the above said Acts or the Punjab Cotton Control Ordinance, 1966, the same shall be recoverable in accordance with the provisions of the Punjab Cotton Control Ordinance, 1966).